CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL NEW DELHI.

## C.P.No. 39 of 1995

D.A.No.63 of 1994

New Delhi: this the 15th January, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A).

HON "BLE DR. A. VEDA VALLI MEMBER(J).

Shri Vijay Kumar, S/o Shri Sardari Lal

.....Applicant.

## Versus

- Shri A.K.Bhatnagar, Secretary, Ministry of Railways, Rail Bhawan, Railways Board, New Delhi.
- 2. Shri L.K.Sinha, General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Shri I.P.S. Anand, Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi · · · · Respondents. ( By Advocate: Shri P.S.Mahendru).

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## BY HON BLE MR. S. R. ADIGE, MEMBER (A) ..

None for the applicant even on second call, On the first call, Mr. P.S.Mahendru had appeared and in vited our attention to the Hon'ble Supreme Court's judgment datad 6.5.96 in Civil Appeal No.5419/92 and connected cases according to which the pre-1987 Traffic/ Commercial Apprentices were not entitled to the higher pay scale of R. 1600-2660 by the force of memorandum of 15.5.87.

2. In the light of the above, nothing survives in the C.P. which is accordingly dismissed and the notices issued to the respondents are discharged,

( DR.A.VEDA VALLI') MEMBER(J).

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